

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM TO
[ADJUDICATION ORDER NO. Order/VV/AK/2022-23/17499-17521]**

1. Whereas, an Adjudication Order No. Order/VV/AK/2022-23/17499-17521 dated June 30, 2022 (hereinafter referred to as 'Order'), has been passed in the matter of Sunstar Realty Development Limited.
2. In the said Order, an error apparent on the face of record has occurred and is being rectified in the following manner: -
 - a. Para 52 of the Order reads as “*After taking into consideration the nature and gravity of the violations established in the preceding paragraphs, the factors under 15J, the principle pronounced under the judgement of Bhavesh Pabari (Supra), the mitigating factors of delay and direction in member proceedings and in exercise of the powers conferred upon me under section 15-I of the SEBI Act read with rule 5 of the Adjudication Rules, I hereby impose following penalty under Section 15HA of the SEBI Act, 1992 on the following Noticees:*

S.N.	Name of the Entity	Penalty
1.	Maxtor Conclave Pvt Ltd. (Noticee No. 1)	Rs 200000/-(Rupees two Lakh Only)
2.	Blueview Tradevin Pvt. Ltd. (Noticee No. 2)	Rs 200000/-(Rupees two Lakh Only)
3.	Jain Nemi Minerals Pvt. Ltd. (Noticee No. 3)	Rs 100000/-(Rupees oneLakh Only)
4.	Keshavah Mercantile Pvt. Ltd. (Noticee No. 4)	Rs 200000/-(Rupees two Lakh Only)
5.	Frohar Trading Pvt. Ltd. (Noticee No. 5)	Rs 100000/-(Rupees one Lakh Only)
6.	Quickscope Dealers Pvt. Ltd. (Noticee No. 6)	Rs 200000/-(Rupees two Lakh Only)
7.	Ambuja Commosales Pvt. Ltd. (Noticee No. 7)	Rs 100000/-(Rupees one Lakh Only)
8.	Anil Kumar Agarwala HUF (Noticee No. 8)	Rs 100000/-(Rupees one Lakh Only)

S.N.	Name of the Entity	Penalty
9.	<i>Ecstatic Merchandise Pvt. Ltd. (Noticee No. 9)</i>	<i>Rs 200000/-(Rupees two Lakh Only)</i>
10.	<i>Hari Mohan Beriwal (Noticee No. 10) Hari Mohan Beriwal and Others HUF (Noticee No. 18) Manju Beriwal (Noticee No. 19)</i>	<i>Jointly & Severally Rs 300000/-(Rupees three Lakh Only)</i>
12.	<i>Sapna Agarwal (Noticee No. 12)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
13.	<i>Dhanaasha Developers Pvt. Ltd. (Noticee No. 13)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
14.	<i>Panchmadhu Projects Pvt. Ltd. (Noticee No. 14)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
15.	<i>Nirdesh Trading Pvt. Ltd. (Noticee No. 15)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
16.	<i>Dhanaseth Properties Pvt. Ltd. (Noticee No. 16)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
17.	<i>Pragyan Realty Pvt. Ltd. (Noticee No. 17)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
18.	<i>Hari Mohan Beriwal And Others HUF (Noticee No. 18)</i>	<i>Refer S.N. 10</i>
19.	<i>Manju Beriwal (Noticee No. 19)</i>	<i>Refer S.N. 10</i>
20.	<i>Saurabh Kumar Agrawal Huf (Noticee No. 20)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
21.	<i>Sarda Solutions Pvt. Ltd. (Noticee No. 21)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
22.	<i>Proficient Managerial Solutions Pvt.Ltd. (Noticee No. 22)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>
23.	<i>Sarwani Devi Modi (Noticee No. 23)</i>	<i>Rs 100000/-(Rupees one Lakh Only)</i>

”

- b. Aforementioned Para 52 of the Order would be read as "After taking into consideration the nature and gravity of the violations established in the preceding paragraphs, the factors under 15J, the principle pronounced under the judgement of Bhavesh Pabari (Supra), the mitigating factors of delay and direction in member proceedings and in exercise of the powers conferred upon me under section 15-I of the SEBI Act read with rule 5 of the Adjudication Rules, I hereby impose following penalty under Section 15HA of the SEBI Act, 1992 on the following Noticees:

Noticee No	Name of the Entity	Penalty
1.	Maxtor Conclave Pvt Ltd. (Noticee No. 1)	Rs. 27,00,000 (Rupees Twenty-seven Lakh Only) payable jointly and severally by the Noticees
2.	Blueview Tradevin Pvt. Ltd. (Noticee No. 2)	
3.	Jain Nemi Minerals Pvt. Ltd. (Noticee No. 3)	
4.	Keshavah Mercantile Pvt. Ltd. (Noticee No. 4)	
5.	Frohar Trading Pvt. Ltd. (Noticee No. 5)	
6.	Quickscope Dealers Pvt. Ltd. (Noticee No. 6)	
7.	Ambuja Commosales Pvt. Ltd. (Noticee No. 7)	
8.	Anil Kumar Agarwala HUF (Noticee No. 8)	
9.	Ecstatic Merchandise Pvt. Ltd. (Noticee No. 9)	
10.	Hari Mohan Beriwal (Noticee No. 10)	
12.	Sapna Agarwala (Noticee No. 12)	
13.	Dhanaasha Developers Pvt. Ltd. (Noticee No. 13)	
14.	Panchmadhu Projects Pvt. Ltd. (Noticee No. 14)	
15.	Nirdesh Trading Pvt. Ltd. (Noticee No. 15)	
16.	Dhanaseth Properties Pvt. Ltd. (Noticee No. 16)	
17.	Pragyan Realty Pvt. Ltd. (Noticee No. 17)	
18.	Hari Mohan Beriwal And Others HUF (Noticee No. 18)	
19.	Manju Beriwal (Noticee No. 19)	
20.	Saurabh Kumar Agrawal Huf (Noticee No. 20)	
21.	Sarda Solutions Pvt. Ltd. (Noticee No. 21)	
22.	Proficient Managerial Solutions Pvt.Ltd. (Noticee No. 22)	
23.	Sarwani Devi Modi (Noticee No. 23)	

Note: The above penalty shall be payable jointly and severally by the Noticees.”

c. The other contents of the Order dated June 30, 2022 shall remain unchanged.

3. A copy of this corrigendum shall be sent to the Noticees in the aforesaid order and also to SEBI.

Date: August 06, 2022

Place: Mumbai

VIJAYANT KUMAR VERMA

ADJUDICATING OFFICER